

[श्री. बी. डी. सिंह]

बधिकारियों का भी बड़ा अभाव है और इस प्रकार लगभग दो हजार इकाइयों में बहुत कम ही प्रशिक्षण का कार्य हो पाता है। कैंडेट की पोशाकों और शस्त्रों आदि का भी बहुत अधिक अभाव पाया जाता है। एक लम्बी अवधि के पश्चात भी राष्ट्रीय कैंडेट कौर की राष्ट्रीय सलाहाकार समिति की बैठक नहीं हुई है। वर्तमान परिस्थितियों में इस संगठन की कार्य-प्रणाली का पुनर्निरीक्षण होना अति आवश्यक है।

मैं माननीय रक्षा मंत्री महोदय का ध्यान राष्ट्रीय कैंडेट कौर में व्याप्त अव्यवस्थाओं की ओर आकर्षित करते हुए अनुरोध करूंगा कि वे ऐसे महत्वपूर्ण संगठन की कार्य-प्रणाली में रुचि लेकर तत्काल आवश्यक प्रभावकारी कदम उठाएं, जिससे इस संगठन को एक स्वस्थ एवं सशक्त रूप में विकसित किया जा सके तथा इसका अधिक से अधिक प्रसार किया जा सके। वर्तमान समय में विद्यार्थियों में बढ़ रही उच्छ्व-खलता को रोक कर राष्ट्रीय कैंडेट कौर को माध्यम से उन्हें शिष्ट नागरिक के रूप में परिवर्तित किया जा सकता है।

(VIII) DIFFICULTIES FACED BY FILM SOCIETIES IN DELHI IN SCREENING FILMS DUE TO CERTAIN ORDERS ISSUED BY DELHI ADMINISTRATION RECENTLY.

SHRI K. A. RAJAN (Trichur): Film societies in the capital are performing a useful role by providing entertainment to a very large number of people at cheaper cost. These societies are important media through which films of great artistic value get popularised. The Hon. Minister for Information and Broadcasting has on many occasions lauded the work being done by them in this respect and has said that it is the policy of his Ministry to encourage them.

Unfortunately, the Delhi Administration has, through an order, which it has issued recently, made it virtually impossible for any film society to screen films. The order stipulates that any organisation which wants to screen a film should obtain a licence on payment of Rs. 250/- from the Deputy Commissioner of Police 15 days before screening the film and submit a photostat copy of the censor certificate of the film at least three days in advance. This order runs counter to the policy of the Government to encourage film societies.

The licence fee of Rs. 250/- for every film is clearly unbearable as the film societies are run on the membership fee that is collected from the members annually which hardly suffices to meet the usually high rental charges of auditoria and hire-charges of films. Apart from that obtaining a licence from the Deputy Commissioner's office is not an easy task. Similarly, the stipulation that a photostat copy of the censor certificate should be produced at the Deputy Commissioner's office three days prior to the screening of the film presents a lot of practical difficulties, as many times the film scheduled for screening arrives just on the day of screening or does not arrive at all in which case another film has to be screened in its place. In such situations, no film could be shown if the present rule is enforced. This clearly means that so long as the present rule is in operation film societies will not be able to show films.

Therefore, I request the Government to advise the Delhi Administration to exempt registered film societies from the operation of the said rule with immediate effect.

MR. CHAIRMAN: The House stands adjourned till 11 A.M. tomorrow.

18.53 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, July 15, 1982  
Asadha 24, 1904 (Saka)